

2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

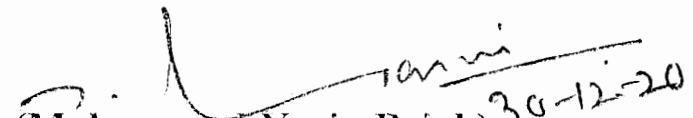
No: 744 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Akshita Bharti
D/O Naresh Kumar
R/O H.No.201, Ward No.7, Harinagar, Udhampur

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional B.L.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-454/2020 in the roll of Advocate maintained by this Registry.

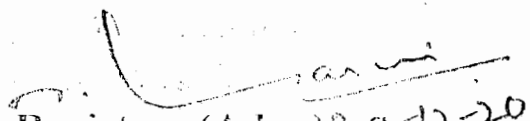
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25056-61/C-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
 2. Secretary, Bar Council of India, New Delhi.
 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
 4. President, District Bar Association, Udhampur.
 5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
 6. Ms. Akshita Bharti, Advocate
-for information and necessary action.


Registrar (Adm.) 30-12-20

3

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 745 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Ashish Kumar
S/O Krishan Saroop Dhar
R/O Bhata, Cherji, Tehsil & District Kishtwar
A/P Trilokpur, Baskar Vihar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-455/2020 in the roll of Advocate maintained by this Registry.

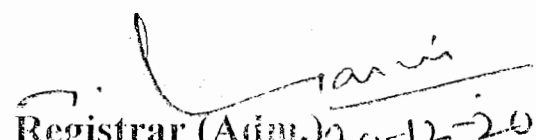

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25062-67/C.P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ashish Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20


4

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

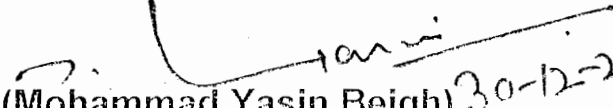
No: 746 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Aminah Masoodi
D/O Hafiz Ulla Masoodi
R/O Tragpora, Rafiabad, Tehsil Rohama, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-456/2020 in the roll of Advocate maintained by this Registry.

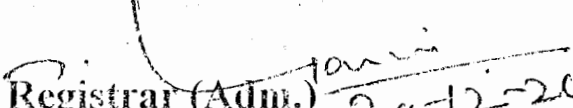
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 28068-73/6 P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Aminah Masoodi, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20
30/12 30/12/20

5

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

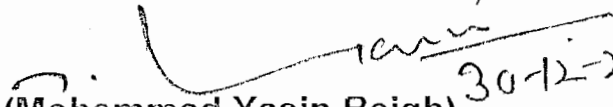
No: 747 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Amjed Iqbal
S/O Mohd Iqbal
R/O Muradpur, Tehsil & District Rajouri
A/P Peer Bagh Colony, Sunjwan, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-457/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 25074-79/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Amjed Iqbal, Advocate
..... for information and necessary action.


Registrar (Adm.)

6

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 748 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Ajaz Hussain
S/O Mohd Abass
R/P Chuchot Yokma, Nugal, Leh Ladakh, Leh

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-458/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20

Registrar (Adm.)

No: 25080-85/C-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Ajaz Hussain, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20

7

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

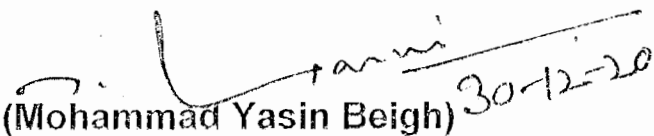
No: 749 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated **29.12.2020**

Mr. Aaqib Javeed
S/O Javeed Ahmad Waza
R/O Near deeni Masjid, goriwan, Bijbehara, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-459/2020 in the roll of Advocate maintained by this Registry.

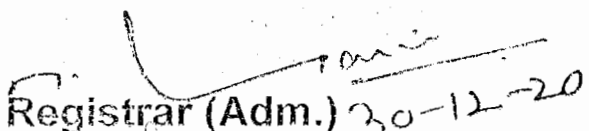
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25086-91/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Aaqib Javeed, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20

8.

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 750 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Dinesh Dogra
S/O Brij Lal Dogra
R/O Sec-4, H.No.351, Colonel Colony, Talab Tillo, Bohri, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-160/2020 in the roll of Advocate maintained by this Registry.

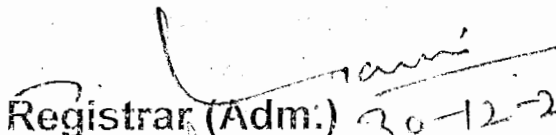
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25092-97/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Dinesh Dogra, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL
ENROLLMENT

NOTIFICATION

No: 751 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Iqra Jan

D/O Ghulam Mohammad Malik

R/O Kupwara, Malik Mohalla, Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-461/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25098-103/LP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Iqra Jan, Advocate
..... for information and necessary action.

Registrar (Adm.) 30-12-20
30/12-2020

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 752 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Idris Adil Bhat
S/O Mohammad Rajab Bhat
Rp Kenni Mohalla, Rainawari, Tehsil Khanyar, District Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-462/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 28704-09/EP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Idris Adil Bhat, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 30-12-20
(Signature)
(Signature)

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

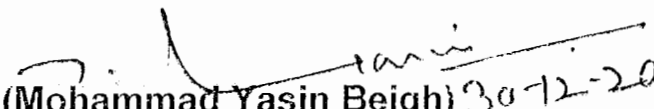
No: 753 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Idrees Ahmad Zargar
S/O Mohammad Yousuf Zargar
R/O Sadar Bazar, Mattan, Tehsil Mattan, District Anantnag

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-463/2020 in the roll of Advocate maintained by this Registry.

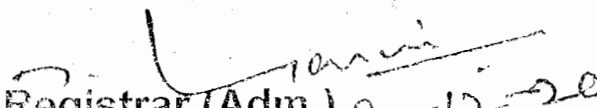
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25110-15/C/P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Idrees Ahmad Zargar, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20
30/12-2020

12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 754 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Ishan Sharma

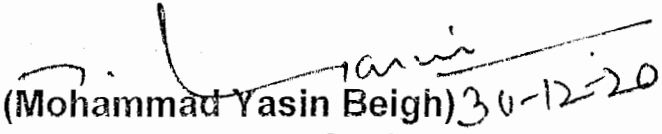
S/O Sushil Sharma

R/O 74, Rehal Dhamalian, Tehsil Bishnah, District Jammu

A/P 65, Sec-D, Extn. Sainik Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-464/2020 in the roll of Advocate maintained by this Registry.

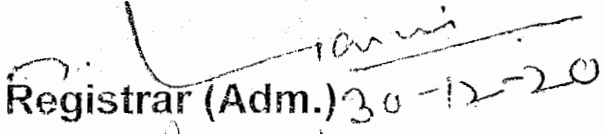
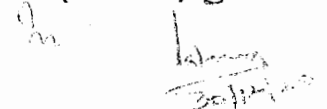
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25116-21/C.P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Ishan Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20


HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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PROVISIONAL
ENROLLMENT

NOTIFICATION

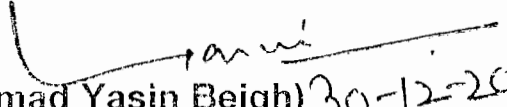
No: 755 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Iqra Amin
D/O Mohammad Amin Ganaic
R/O Ushkara, Kanli Bagh, Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-465/2020 in the roll of Advocate maintained by this Registry.

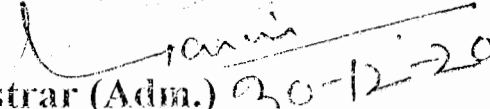
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 21122-27/C-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Iqra Amin, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20

44

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 756 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Junaid Shabir
S/O Shabir Ahmad
R/O Umer Colony B, Lal Bazaar, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /L.L.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-466/2020 in the roll of Advocate maintained by this Registry.

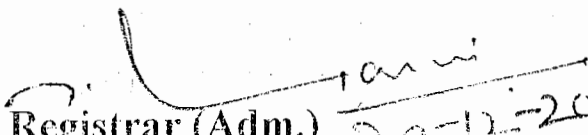
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25128-33/CSP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Junaid Shabir, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12/20

12

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

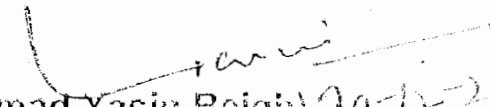
No: 757 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Mohd Yasin Dar
S/O Gh. Rasool Dar
R/O Magam Astan Pora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-467/2020 in the roll of Advocate maintained by this Registry.

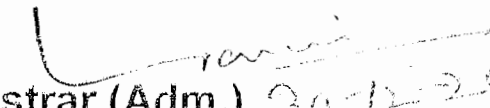
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25134-39/C.P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Mohd Yasin Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20

16

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 758 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Maqbool Ahmed
S/O Mohd Sharief
R/O Shiba Ward No.5, Sangla Surankote, Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-468/2020 in the roll of Advocate maintained by this Registry.

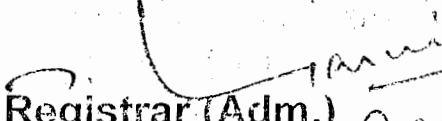
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25140-45/C.P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Maqbool Ahmed, Advocate**
..... for information and necessary action.


Registrar (Adm.) 30-12-20

11

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 759 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Mohd Younis
S/O Mohd Azam
R/O Chhungan, Tehsil Mendhar, District Poonch

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-469/2020 in the roll of Advocate maintained by this Registry.

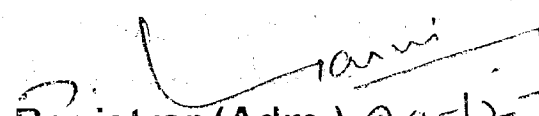
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25146-51/L-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Mohd Younis, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 760 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Mehrul Nisa
D/O Nazir Ahmad Jaral
R/O Bhati Alinbass, Tehsil Pogal Paristan, Ukhral, District Ramban

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-471/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25152-57/C-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Mehrul Nisa, Advocate
.....for information and necessary action.

(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

18

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

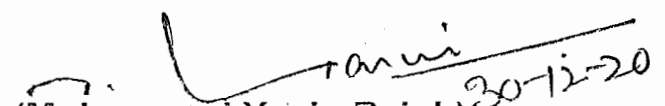
No: 761 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Munish Sharma
S/O Jawala Dass Sharma
R/O Lakhampur, Ward No.6, H.No.21, Tehsil & District Kathua

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-470/2020 in the roll of Advocate maintained by this Registry.

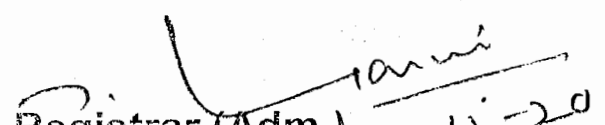
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25158-63/L.P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts. High Court of J&K Jammu for uploading on the official website.
6. Mr. Munish Sharma, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12 30/12/20

21

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

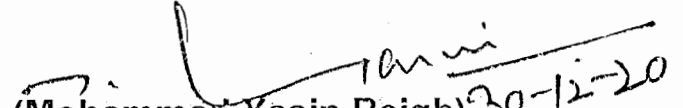
No: 763 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Pranav Khajuria
S/O Kuldeep Khajuria
R/O Lane No.20, H.No.27, Greater Kailash, Teh.Bahu, Distt.Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.IK-473/2020 in the roll of Advocate maintained by this Registry.

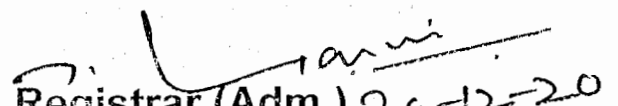
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25170-75/L.P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Pranav Khajuria, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20

22

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

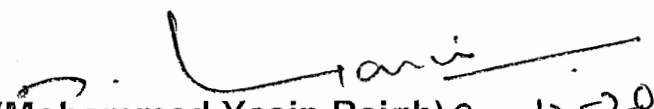
No: 764 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Qurat Ul Ain
D/O Abdul Rashid Khan
R/O Daslipora, Tehsil Pattan, District Baramulla
A/P Malik Bagh, Kralpora, Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-474/2020 in the roll of Advocate maintained by this Registry.

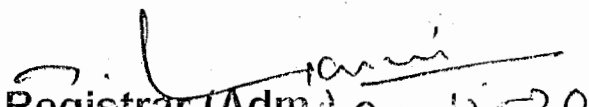
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25176-81/L-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Qurat Ul Ain, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12 30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 765 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Rajat Grover
S/O Ajay Grover
R/O H.No.79, Partap Garh, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-476/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25182-87/L-P Dated: 30-12-2020

(Signature)
30/12
30/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rajat Grover, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 30-12-20
30/12
30/12/20

1

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

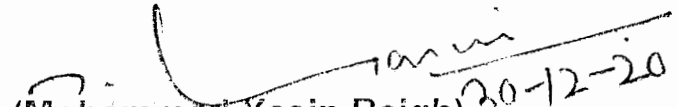
No: 743 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Aruj Rana
D/O Mahmood Rana
B/O H.No.58 BA/D, Green Belt, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-453/2020 in the roll of Advocate maintained by this Registry.

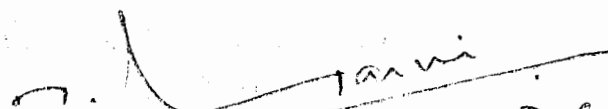
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25050-55/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association High Court of J&K Jammu.
5. ✓ CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Aruj Rana, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
20/12/20
30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

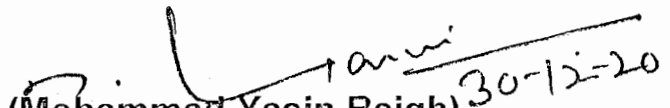
No: 767 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Qurait Ul Ain
D/O Ghulam Quadir Rather
R/O Buchroo, Rather Mohalla, Tehsil Chadoora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-475/2020 in the roll of Advocate maintained by this Registry.

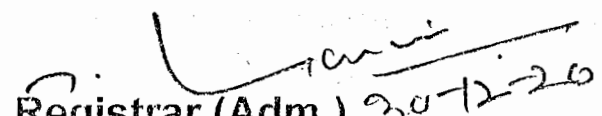
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25194-99/LP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Qurait Ul Ain, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12 30/12/20

25

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

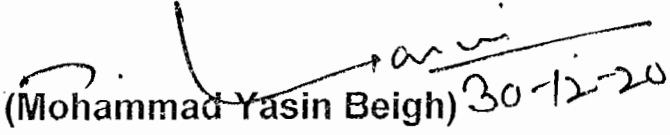
No: 766 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Ruqaya Rashid
D/O Ab Rashid Dar
R/O Seer Jagir, tehsil Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-477/2020 in the roll of Advocate maintained by this Registry.

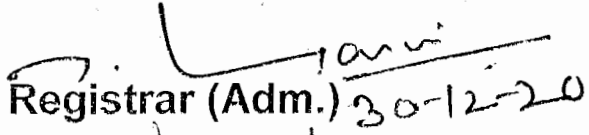
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25188-93/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Ruqaya Rashid, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20
30/12-2020

26

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

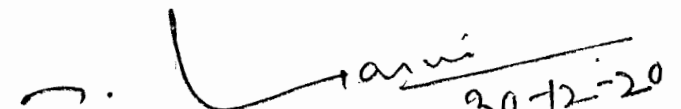
No: 772 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated **29.12.2020**

Mr. Rizwan Ali
S/O Layqet Ali
R/O Hamdanpur, Tehsil & District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-478/2020 in the roll of Advocate maintained by this Registry.

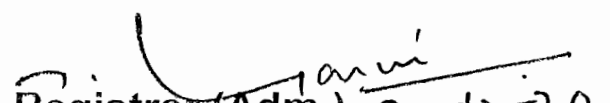
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25224-29/LP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Rizwan Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20

27

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

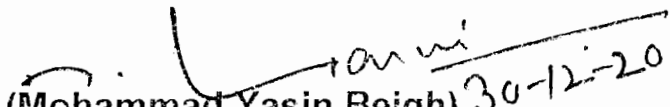
No: 782 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Rubecna Rashid
D/O Ab Rashid Sofi
R/O Bye Pass Road, Tehsil & District Kupwara

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-479/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

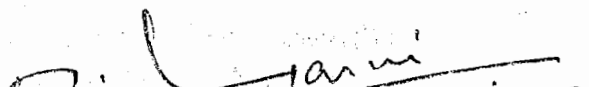

(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25284-89/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Rubecna Rashid, Advocate

.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 768 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Sehrish Ahsan
D/O Mohd Ahsan Janwari
R/O Baghi Ibrahim, Badam Bagh, Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-480/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25200-05/L-P Dated: 30-12-2020

(Signature)
30/12
30/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Sehrish Ahsan, Advocate**
.....for information and necessary action.

(Signature)
Registrar (Adm.) 30-12-20
(Signature)
30/12
30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 769 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms Subaya Mushtaq
D/O Mushtaq Ahmad Mir
R/O New Colony, Tehsil & District Pulwama

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-481/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
 (Mohammad Yasin Beigh) 30-12-20
 Registrar (Adm.)

No: 25206-11/C-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms Subaya Mushtaq, Advocate
for information and necessary action.

(Signature)
 Registrar (Adm.) 30-12-20

30

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

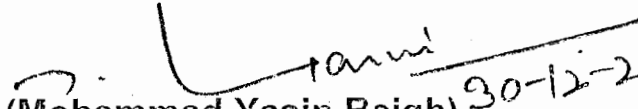
No: 770 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Sufiya Mushtaq
D/O Mushtaq Ahmad Lone
R/O Ushkara, Umer Colony, Tehsil & District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-482/2020 in the roll of Advocate maintained by this Registry.

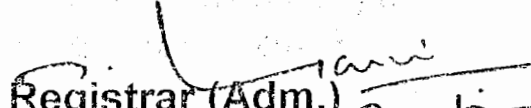
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25212-17/C-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sufiya Mushtaq, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12/20 30/12/20

31

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

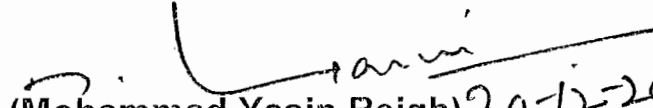
No: 781 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

**Mr. Sunil Singh
S/O Munshi Ram
R/O Dhanour, Tehsil Arnas, District Reasi**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-483/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

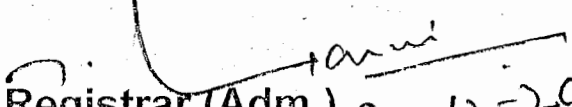

(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25278-83/CP Dated: 30-12-2020

30/12/20
30/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Sunil Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12/20
30/12/20

32

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

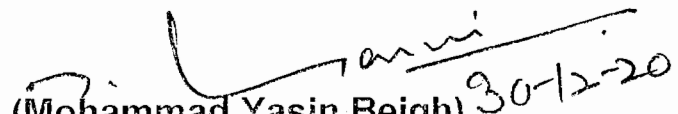
No: 776 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Saima Akhter
D/O Gulam Mohe Din Dar
R/O Umarabad Zainakote, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-484/2020 in the roll of Advocate maintained by this Registry.

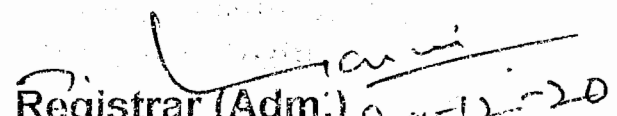
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25248-53/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Saima Akhter, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20
30/12-2020

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 778 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Shazia Nasarullah
D/O Mohammad Nasarullah Sofi
R/O Onagam, Sofi Mohalla, Tehsil & District Bandipora

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-485/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25260-65/L/P Dated: 30-12-2020

(Signature)
30/12
30/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Shazia Nasarullah, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 30-12-20
(Signature)
30/12
30/12/20

34

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 53 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

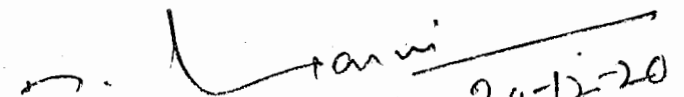
No: 780 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Ms. Sheenam Tabasum Kichloo
D/O Imtiyaz Ahmad Kitchloo
R/O Near Power Receiving Station Matipath Kichloo Mohalla, House
No.34, Tehsil & District Kishtwar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-486/2020 in the roll of Advocate maintained by this Registry.

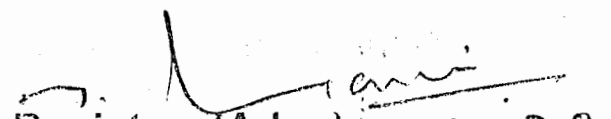
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25272-77/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Sheenam Tabasum Kichloo, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12

35

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

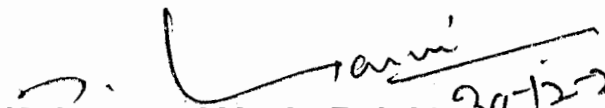
No: 775 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Syed Tajamul Ali
S/O Mohd Yousuf
R/O Syedabad Hygam, Tehsil Khoie Sopore, District Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-187/2020 in the roll of Advocate maintained by this Registry.

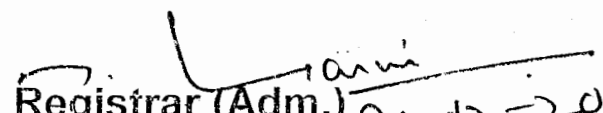
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25242-47/C.P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Tajamul Ali, Advocate
..... for information and necessary action.


Registrar (Adm.) 30-12-20
30/12 30/12/20

36

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

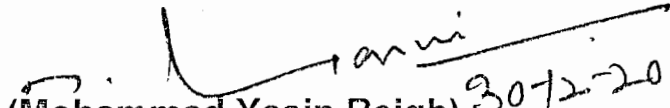
No: 777 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Sandeep Kumar
S/O Sh. Chander prakash
R/O H.No.12, Oppo. Krishna Building New Plots, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-488/2020 in the roll of Advocate maintained by this Registry.

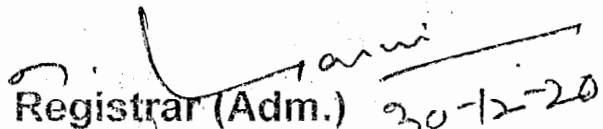
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30/12-20
Registrar (Adm.)

No: 25254-59/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sandeep Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12 30/12/20

37

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

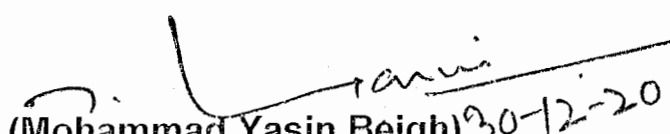
No: 785 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Sumit Mangotra
S/O Madan Lal Sbarma
R/O Barolla, Tehsil & District Udhampur
A/P H.No.141 Resham Ghar Colony, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-489/2020 in the roll of Advocate maintained by this Registry.

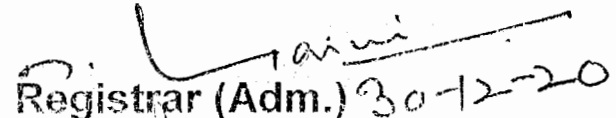
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25302-07/L-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Sumit Mangotra, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

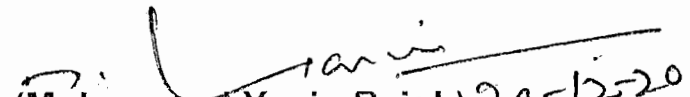
No: 784 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

**Mr. Shashi Kumar
S/O Puran Chand
R/O Beli Chanara, Tehsil Chilly Pingal, District Doda**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-490/2020 in the roll of Advocate maintained by this Registry.

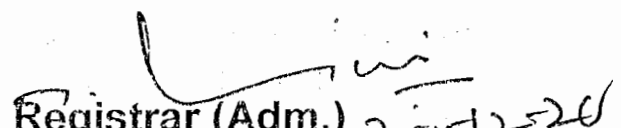
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25296-301/LP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Shashi Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12/20

39

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

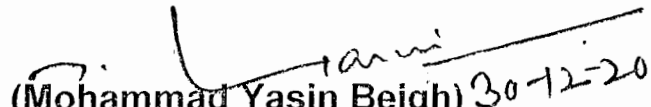
No: 786 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Sheharyar Iqbal Shawl
S/O Mohd Iqbal Shawl
R/O W.No.1, Oppo.New DIET Complex, Kheora, Toheed Nagar, Rajouri

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No.JK-491/2020 in the roll of Advocate maintained by this Registry.

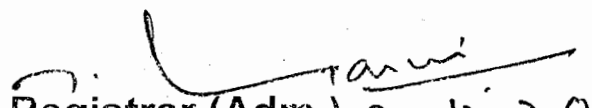
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25308-11/L-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website
6. Mr. Sheharyar Iqbal Shawl, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12/20

41

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

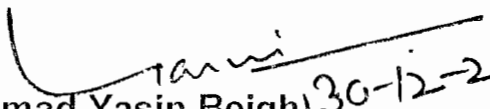
No: 707 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

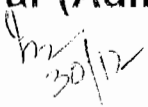
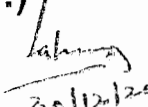
Ms. Toiba Shafi
D/O Mohammad Shafi
R/O Sangri Colony, Madina Mohalla, Baramulla

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-493/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

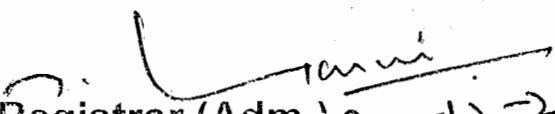
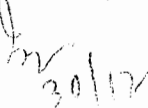
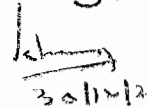

(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25312-17/LEP Dated: 30-12-2020

 30/12
 30/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Toiba Shafi, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20
 30/12
 30/12/20

42

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

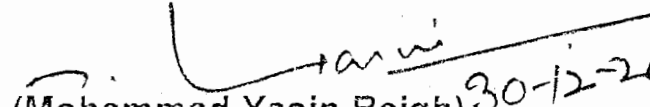
No: 789 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Talib Jahangeer
S/O Jahangeer Ahmad Baba
R/O Charar-I-Sharief, near Post Office, ~~Charar-I-Sharief~~

has been admitted and enrolled as an Advocate of the High Court of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-494/2020 in the roll of Advocate maintained by this Registry.

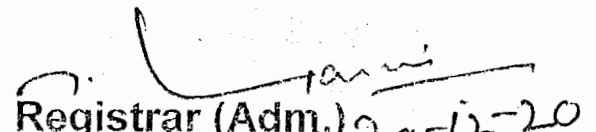
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25310-23/L:P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Talib Jahangeer, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 771 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Syed Mohtasim
S/O Syed Manzoor Ahmed
R/O Munawarabad, Srinagar

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-492/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25218-23/LP Dated: 30-12-2020 *30/12/20*

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Syed Mohtasim, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 30-12-20
30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

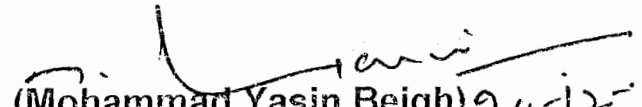
No: 703 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Tipoo Sultan
S/OAb Ghani Magray
R/O Vill. Aul, BPO Udhyampur, Magray Pora, Aul Ugad, Tehsil Bharath,
Bagla District Doda

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-495/2020 in the roll of Advocate maintained by this Registry.

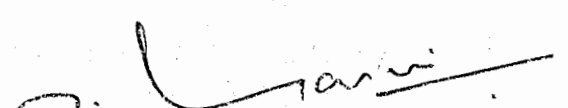
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-
Registrar (Adm.)

No: 25290-95/LP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Tipoo Sultan, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-
30/12 30/12

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

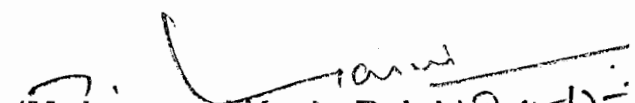
No: 773 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated **29.12.2020**

**Ms. Uzma Khan
D/O Mohd Muzamil Khan
R/O Bemina NR Colony, Srinagar**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-496/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

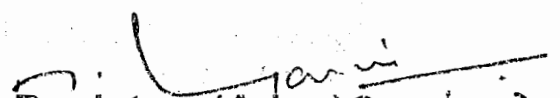

(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25230-35/4 Dated: 30-12-2020

30/12
30/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Srinagar.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Ms. Uzma Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12
30/12/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION


No: 774 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

Mr. Varun Kumar
S/O Vijay Kumar
R/O 72, Chand Nagar (JMC-133), Tehsil & District Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-497/2020 in the roll of Advocate maintained by this Registry.


The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12
Registrar (Adm.)

No: 25236-41/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Mr. Varun Kumar, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12
30/12 30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 789 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

**Ms. Vishali Sharma
D/O Rattan Lal
R/O Village Jouran, Tehsil Akhnoor, District Jammu**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-498/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25324-29/CP Dated: 30-12-2020

(Signature) 30/12
(Signature) 30/12/20

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, Bar Association, High Court of J&K, Jammu.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Vishali Sharma, Advocate
.....for information and necessary action.

(Signature)
Registrar (Adm.) 30-12-20
(Signature) 30/12
(Signature) 30/12/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 790 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated **29.12.2020**

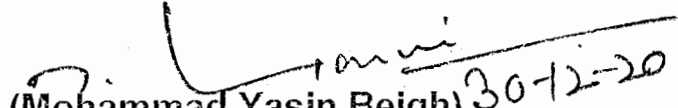
Mr. Yogeshwar Singh

S/O Mool Raj

**R/O Village Tander, P.O Nagulta, Mohalla Badansoo, Tehsil Chenani,
District Udhampur**

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-499/2020 in the roll of Advocate maintained by this Registry.

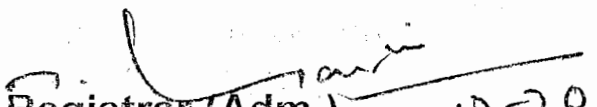
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25330-35/LP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. **Mr. Yogeshwar Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.) 30-12-20
30/12 30/12/20

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT****NOTIFICATION**No: 791 Dated: 30-12-2020It is hereby notified that vide High Court Order Dated **29.12.2020**

Mr. Zakir Ahmed
S/O Rana Zahoor Ahmed
R/O Village Kalaban, Mendhar, Poonch,
A/P 11/B, Govt. Quarter, Gandhi Nagar, Jammu

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-500/2020 in the roll of Advocate maintained by this Registry.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

(Signature)
 (Mohammad Yasin Beigh) 30-12-20
 Registrar (Adm.)

No: 25336-41/CP Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Mr. Zakir Ahmed, Advocate
 for information and necessary action.

(Signature)
 Registrar (Adm.) 30-12-20
 30/12 30/12/20

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HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**PROVISIONAL
ENROLLMENT**

NOTIFICATION

No: 779 Dated: 30-12-2020

It is hereby notified that vide High Court Order Dated 29.12.2020

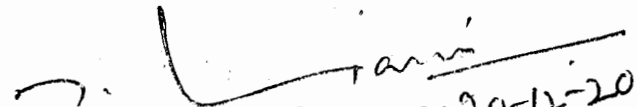
Ms. Zarka

D/O Gh. Hussan Bhat

R/O Kralpora Bhagh-I-Mehtab, Sekipora near Dhood Ganga Water Plant,
tehsil B.K. Pora, District Budgam

has been admitted and enrolled as an Advocate on the rolls of Jammu and Kashmir Bar Council provisionally for a period of one year from the date of issuance of this notification, subject to the verification of his/her Provisional /LL.B Degree Certificate from concerned University and verification of his/her character and antecedents from CID. His/her name has been entered under serial No. JK-501/2020 in the roll of Advocate maintained by this Registry.

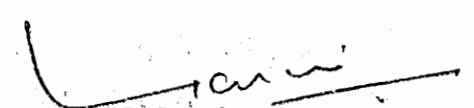
The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.


(Mohammad Yasin Beigh) 30-12-20
Registrar (Adm.)

No: 25266-71/K-P Dated: 30-12-2020

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Jammu for uploading on the official website.
6. Ms. Zarka, Advocate
.....for information and necessary action.


Registrar (Adm.) 30-12-20